

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50264 of 2019

(Arising out of Order-in-Appeal No. 1225 (CRM)ST/JDR/2018 dated 12.11.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Services Tax, Jodhpur)

Mohit Construction

Gopal Lal Varma, Behind UIT
Subhash Nagar
Bhilwara
Rajasthan- 311001

...Appellant

VERSUS

**Commissioner CGST & Central Excise ...Respondent
Udaipur**

142-B, Sector 11, Hiran Magri
Udaipur
Rajasthan- 313001

APPEARANCE:

None for the Appellant
Shri S.K.Meena, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: October 04, 2024

FINAL ORDER NO. 58795/2024

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**